

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 103 of 2016 & IA No. 248 of 2016
(DFR No.1466 of 2015)**

Dated: 27th July, 2016

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

Punjab Alkalies & Chemicals Ltd. ... Appellant(s)

Versus

Punjab State Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Sandeep Bajaj
Ms.Sowmya Saikumar

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1
Ms. Swapna Seshadri
Ms. Neha Garg for R-2

ORDER

Mr. Sakesh Kumar, learned counsel for Respondent No.1, namely Commission, prays for and is granted three weeks time to file Counter Affidavit/reply to the Appeal memo. Other respondents are also free to file the same within the same period, if they so like. Rejoinder, if any, be filed within two weeks thereafter.

Post the matter for hearing on **15th September, 2016.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

sh/kt